

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
ANAND DIVINE DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Anand Divine Developers Private Limited
2.	Date of incorporation of Corporate Debtor	27.04.2011
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70101DL2011PTC218192
5.	Address of the registered office and principal office (if any) of corporate debtor	711/92, Deepali Nehru Place, New Delhi - 110019
6.	Insolvency commencement date in respect of corporate debtor	25.03.2022 (Order was pronounced on 25.03.2022 but the copy of NCLT order was received via email on 05.04.2022)
7.	Estimated date of closure of insolvency resolution process	21.09.2022 (180 days from the date of commencement of resolution process)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Harish Taneja Reg. No.: IBBI/IPA-002/IP-N00088/2017-18/10229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 236-L, Model Town, Sonipat, Haryana - 131001 E-mail: harishtaneja78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 236-L, Model Town, Sonipat, Haryana-131001, E-mail: cirp.ananddivine@gmail.com; harishtaneja78@gmail.com
11.	Last date for submission of claims	19.04.2022 (i.e. 14 days from the appointment of Insolvency Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Buyers inclusive of Home Buyers whose dues are outstanding towards the Corporate Debtors as a Financial Creditors on CIRP Commencement date i.e.25.03.2022
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Gagan Gulati (IBBI/IPA-002/IP-N00893/2019-2020/12832) 2. M P Jain (IBBI/IPA-001/IP-P00894/2017-2018/11491) 3. Amit Talwar (IBBI/IPA-002/IP-N01178/2021-2022/13887) Profile of IPs are available at https://ibbi.gov.in/insolvency-professional
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Profile of ARs are available at https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Anand Divine Developers Private Limited** on **25.03.2022**.

The creditors of **Anand Divine Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **19.04.2022** falling fourteen days from the appointment of the Interim Resolution Professional to the Interim Resolution Professional at the address mentioned against entry No. 10.

The claims may be submitted in specified form in terms of regulations 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except workmen and employees) in "Form B", Financial Creditors in "Form C", Home Buyers in "Form CA", Workman or Employees in "Form D", Authorised Representative of Workmen and Employees in "Form E" and Any other Stakeholder in "Form F".

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real Estate Buyers inclusive of Home Buyers whose dues are outstanding towards the Corporate Debtors as a Financial Creditors in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Harish Taneja

Interim Resolution Professional

Date: 06.04.2022

Place: New Delhi

Reg. No.: IBBI/IPA-002/IP-N00088/2017-18/10229

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **29.10.2021** calling upon the Borrower(s) **RAJESH TRIPATHI, SANGITA TRIPATHI AND VIKAS GUPTA** to repay the amount mentioned in the Notice being **Rs. 23,22,307.17 (Rupees Twenty Three Lakhs Twenty Two Thousand Three Hundred Seven and Paise Seventeen Only)** against Loan Account No. **HHLDCP00414199** as on **26.10.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05.04.2022**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 23,22,307.17 (Rupees Twenty Three Lakhs Twenty Two Thousand Three Hundred Seven and Paise Seventeen Only)** as on **26.10.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

P.NO.1/5498, (PLOT NO.3.), UGF(RHS/NORTHERN PORTION), GALI NO-16, KHASRA NO. 160, BALBIR NAGAR EXTN.,VILLG. SIKDARPUR, NEW DELHI, DELHI - 110032, WHICH IS BOUNDED AS UNDER:

EAST : AS PER TITLE DEED WEST : AS PER TITLE DEED
NORTH : AS PER TITLE DEED SOUTH : AS PER TITLE DEED

Sd/-
Date : 05.04.2022 Authorized Officer
Place: NEW DELHI INDIABULLS HOUSING FINANCE LIMITED

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI BENCH-IV AT NEW DELHI
COMPANY PETITION NO. (CAA)/28/ND/2022
CONNECTED WITH
COMPANY APPLICATION NO. CA (C.A.A)/109/(ND)/2021
In the matter of the Companies Act, 2013;
AND
In the matter of Section 230-232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016
AND
In the matter of Composite Scheme of Arrangement ("Scheme") amongst Skylark Commerce Private Limited ("Transferor Company 1"/ "Non Petitioner Company"), Strong Vintrade Private Limited ("Transferor Company 2"/ "Petitioner Company 1"), Axon Systems Private Limited ("Transferor Company 3"/ "Petitioner Company 2"), Best Technologies Private Limited ("Transferor Company 4"/ "Petitioner Company 3"), and Demerger of the Investment Division of Best Auto Private Limited ("Demerged Undertaking") from Best Auto Private Limited ("Transferor Company 5"/ "Petitioner Company 4") and transfer and vesting of the same into Best International Private Limited ("Transferee Company"/ "Petitioner Company 5") and their respective shareholders.

Strong Vintrade Private Limited
CIN: U51909DL2011PTC234796 (Transferor Company 2/Petitioner Company 1)

Axon Systems Private Limited
CIN: U74899DL1985PTC021278 (Transferor Company 3/Petitioner Company 2)

Best Technologies Private Limited
CIN: U74900DL2004PTC130726 (Transferor Company 4/Petitioner Company 3)

Best Auto Private Limited
CIN: U34300DL2001PTC11894 (Transferor Company 5/Petitioner Company 4)

Best International Private Limited
CIN: U51909DL2003PTC119293 (Transferee Company/Petitioner Company 5)

Skylark Commerce Private Limited
CIN: U51909WB1995PTC074314 (Transferor Company 1/Non Petitioner Company)

(For the sake of brevity, the Transferor Companies and the Transferee Company as stated above are hereinafter collectively referred to as "Petitioner Companies")

NOTICE OF HEARING OF PETITION

A Joint Petition under sections 230 to 232 of the Companies Act, 2013 (the "Petition") for sanctioning of the Composite Scheme of Arrangement amongst Skylark Commerce Private Limited ("Transferor Company 1"/ "Non Petitioner Company"), Strong Vintrade Private Limited ("Transferor Company 2"/ "Petitioner Company 1"), Axon Systems Private Limited ("Transferor Company 3"/ "Petitioner Company 2"), Best Technologies Private Limited ("Transferor Company 4"/ "Petitioner Company 3") and Demerger of the Investment Division of Best Auto Private Limited ("Demerged Undertaking") from Best Auto Private Limited ("Transferor Company 5"/ "Petitioner Company 4") and transfer and vesting of the same into Best International Private Limited ("Transferee Company"/ "Petitioner Company 5") and their respective shareholders, was presented by the Petitioner Companies on 15th March, 2022 and was admitted by the Hon'ble National Company Law Tribunal, New Delhi Bench ("NCLT" or "Tribunal") by an order dated 23rd March, 2022. The said Petition is fixed for final hearing and disposal before the Hon'ble Tribunal on 18th May, 2022 at 10:30 am in the morning or soon thereafter.

ANY PERSON desirous of supporting or opposing of the said Petition should send to ZEUS Law Associates, Advocates of the Petitioner Companies at the address mentioned below, a notice of his/her intention, signed by him/her or his/ her Advocates, with his/her name and address, so as to reach the Petitioner Companies Advocate and the Hon'ble NCLT, New Delhi Bench at Block No.3, Ground, 6th, 7th & 8th Floors, C.G.O Complex, Lodhi Road, New Delhi-110003, not later than two days before the date fixed for hearing of the Petition. Where he/she seeks to oppose the Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. The registered offices of the Petitioner Companies are situated at C 5/21, Safdarjung Development Area, New Delhi-110016. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of prescribed charges for the same.

Sd/-
ZEUS LAW ASSOCIATES
Advocates for the Petitioner Companies
2, Palam Marg, Vasant Vihar,
New Delhi-110057
Tel: +91-11-41733090
Email: zeus@zeus.firm.in

Place: New Delhi
Dated: 06.04.2022

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
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8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Harish Taneja Reg. No.: IBB/I/PA-002/IP-N00088/2017-18/10229
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 236-L, Model Town, Sonapat, Haryana - 131001 E-mail: harishtaneja78@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 236-L, Model Town, Sonapat, Haryana-131001, E-mail: cirp.ananddivine@gmail.com; harishtaneja78@gmail.com
11. Last date for submission of claims	19.04.2022 (i.e. 14 days from the appointment of Insolvency Resolution Professional)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Buyers inclusive of Home Buyers whose dues are outstanding towards the Corporate Debtors as a Financial Creditors on CIRP Commencement date i.e. 25.03.2022
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The claims may be submitted in specified form in terms of regulations 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except workmen and employees) in "Form B", Financial Creditors in "Form C", Home Buyers in "Form CA", Workman or Employees in "Form D", Authorised Representative of Workmen and Employees in "Form E" and Any other Stakeholder in "Form F".

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Submission of false or misleading proofs of claim shall attract penalties.

Harish Taneja
Interim Resolution Professional
Reg. No.: IBB/I/PA-002/IP-N00088/2017-18/10229

Date: 06.04.2022
Place: New Delhi

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[See rule 8 (1)]
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(for immovable property)

Whereas,

The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **17.09.2021** calling upon the Borrowers **GOVIND JHA ; PARK VIEW SOCIETY A90, 2ND FLOOR, S4-DLF DILSHAD EXTENTION PART II, GHAZIABAD, UTTAR PRADESH - 201005, GOVIND JHA ; BHISHAMAN PITAMA MARG, PRAGATI VIHAR, NBCC PLACE, NEW DELHI, DELHI - 110003, GOVIND JHA ; H.NO. 215, BLOCK G, OLD SEEMA PURI, NEW DELHI, DELHI - 110095, PRAMILA ; H.NO. 215, BLOCK G, OLD SEEMA PURI, NEW DELHI, DELHI - 110095, WASIM SIDDIQUI ; BLOCK 12/2, BLOCK-B DILSHAD COLONY, DELHI, NEW DELHI, DELHI - 110090**, to repay the amount mentioned in the Notice being **Rs.15,74,540.92 (Rupees Fifteen Lakh(s) Seventy Four Thousand Five Hundred Forty And Paise Ninety Two Only)** against Loan Account No. **HHLNOD00284442** as on **28.06.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05.04.2022**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.15,74,540.92 (Rupees Fifteen Lakh(s) Seventy Four Thousand Five Hundred Forty And Paise Ninety Two Only)** as on **28.06.2021** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. S -4, SECOND FLOOR, REAR SIDE MIDDLE PLOT NO. A -90, DLF DILSHAD EXTN. II, GHAZIABAD, UTTAR PRADESH-201010.

Sd/-
Date : 05.04.2022 Authorized Officer
Place: GHAZIABAD INDIABULLS HOUSING FINANCE LIMITED

प्रपत्र ए सार्वजनिक घोषणा (भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन) आनंद डिव्हाइन डेवलपर्स प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु	
प्रासंगिक विवरण	
1	निगमित कर्जदार का नाम
2	निगमित कर्जदार के गठन की तिथि
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं./लिमिटेड लायबिलिटी आईडेंटिफिकेशन सं.
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन सं.
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल
11	दावा जमा करने अंतिम तिथि
12	धारा 21 की उप-धारा (6ए) की अनुच्छेद(बी) के अधीन अंतरिम समाधान पेशेवर द्वारा निर्धारित ऋणदाताओं की श्रेणियाँ, यदि कोई है
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधियों के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों के नाम (प्रत्येक श्रेणी हेतु तीन नाम)
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहाँ उपलब्ध है
एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने दिनांक 25.03.2022 को आनंद डिव्हाइन डेवलपर्स प्राइवेट लिमिटेड के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है। आनंद डिव्हाइन डेवलपर्स प्राइवेट लिमिटेड के ऋणदाताओं को एतद्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर की नियुक्ति की तारीख से चौदह दिन यानी दिनांक 19.04.2022 को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है। भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 7, 8, 9 एवं 9ए के मद्देनजर परिचालनगत ऋणदाताओं (कामगारों तथा कर्मचारियों को छोड़कर) दावे निर्दिष्ट प्रपत्र में यानी "प्रपत्र बी", वित्तीय ऋणदातागण "प्रपत्र सी", गृह क्रेतागण "प्रपत्र सीए", कामगार अथवा कर्मचारीगण "प्रपत्र डी", कामगार अथवा कर्मचारियों के अधिकृत प्रतिनिधि "प्रपत्र ई" तथा अन्य कोई भागीदार "प्रपत्र एफ" में जमा कर सकते हैं। वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं। प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता प्रपत्र सीए में रीयल एस्टेट क्रेताओं सहित गृह क्रेताओं, जिनकी रकम एक वित्तीय ऋणदाता के रूप में निगमित कर्जदारों से बकाया है, की श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख कर पाएंगे। दावों के गतत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा। तारीख: 06.04.2022 स्थान: नई दिल्ली	
श्री हरीश तनेजा पंजी सं.: IBB/PA-002/IP-N00088/2017-18/10229 पंजीकृत पता: 236-एल, मॉडल टाउन, सोनीपत, हरियाणा-131001, ई-मेल: harishtaneja78@gmail.com पंजीकृत पता: 236-एल, मॉडल टाउन, सोनीपत, हरियाणा-131001, ई-मेल: cirp.anandvine@gmail.com; hanshtaneja78@gmail.com 19.04.2022 (यानी दिवालिया समाधान पेशेवर की नियुक्ति से 14 दिन) रीयल एस्टेट क्रेतागण साथ में गृह क्रेताओं जिनका सीआईआरबी शुरू होने की तारीख यानी 25.03.2022 को वित्तीय ऋणदाता के रूप में निगमित कर्जदारों के प्रति बकाया है 1. गगन गुलाटी (IBBI/PA-002/IP-N00893/2019-2020/12832) 2. एम पी जैन (IBBI/PA-001/IP-P00894/2017-2018/11491) 3. अमित तलवार (IBBI/PA-002/IP-N01178/2021-2022/13887) आईपी की प्रोफाइल यहां उपलब्ध है https://bbi.gov.in/insolvency-professional (क) वेब लिंक: https://bbi.gov.in/home/downloads (ख) एआर की प्रोफाइल https://bbi.gov.in/insolvency-professional पर उपलब्ध है।	
हरीश तनेजा अंतरिम समाधान पेशेवर पंजी. सं. IBB/PA-002/IP-N00088/2017-18/10229	